

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No.582/2026

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended), seeking appropriate directions in furtherance of the Order dated 31.05.2026 passed by this Commission in Petition No. 1015/MP/2025 and the subsequent Order dated 10.07.2026 passed in Petition No. 11/SM/2026.

Petitioner : Datta Power Infra Private Limited (DPIPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, DPIPL
Shri Bikram S Baid, Advocate, DPIPL
Ms. Mandakini Ghosh, Advocate, DPIPL
Ms. Neha Dabral, Advocate, DPIPL
Shri Swapnil Verma, CTUIL

Record of Proceedings

The learned senior counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking issuance of the appropriate consequential directions in furtherance of the order dated 31.05.2026 passed by the Commission in Petition No. 1015/MP/2025 read with the subsequent Suo Motu Order dated 10.07.2026 passed in Petition No. 11/SM/2026, permitting the Petitioner to avail and exercise the options available under the one-time optional regulatory mechanism prescribed in Annexure I to the said Suo Motu Order, together with all consequential regulatory relaxations and benefits applicable to similarly situated LoA-based Connectivity grantees. The learned senior counsel submitted that by the order dated 31.05.2026 passed in Petition No. 1015/MP/2025, the Commission set aside the revocation of the Connectivity granted to the Petitioner and directed the restoration thereof, while permitting the Petitioner to submit the Financial Closure documents within thirty days from the date of order, with a further extension of sixty days upon payment of the delay charges equivalent to five percent (5%) of the Conn BG amount. The Petitioner has made the payment of charges equivalent to five per cent (5%) of the Conn BG amount, thereby availing the additional extension of sixty days granted therein, and the said extension (a total of 90 days) ends on 29.08.2026. However, on 10.7.2026, the

Commission has passed a *Suo Motu* Order in Petition No. 11/SM/2026, prescribing a mechanism for treatment of Connectivity granted under the GNA Regulations based on LoA where the PPA has not been signed within a period of 12 months from the date of issuance of the LoA, whereunder such Connectivity Grantees have been given certain options. The learned senior counsel submitted that the Petitioner's case squarely falls within the category of projects covered by the said *Suo Motu* Order and accordingly, the Petitioner is seeking appropriate directions permitting it to avail and exercise the options made available under the said *Suo Motu* Order.

2. In response to the specific query of the Commission regarding the restriction on exercising the options under the *Suo Motu* Order, the learned senior counsel submitted that while the Petitioner's name features in the draft list prepared by CTUIL thereunder, the final list is yet to be issued. Further, the *Suo Motu* Order grants the concerned entities 60 days from the issuance of the final list to opt for one of the specified options therein, after which CTUIL is to examine the request made by such entities. However, in the Petitioner's case, the extension granted *vide* order dated 31.05.2026 expires on 29.08.2026 itself, after which CTUIL may proceed to revoke its Connectivity before the Petitioner can avail the options under the *Suo Motu* Order. Learned senior counsel also sought liberty to file an additional affidavit to place on record certain subsequent correspondence exchanged with CTUIL.

3. The representative of the Respondent/CTUIL accepted the notice and sought liberty to file brief submissions in the matter.

4. After hearing the learned senior counsel for the Petitioner, the Commission directed as under:

(a) Admit subject to just exceptions

(b) The Respondent/CTUIL to file its reply/brief submissions within three days with a copy to the Petitioner, who may file its rejoinder, if any, within two days thereafter.

(c) The Petitioner to file its additional affidavit as above, within two days.

5. The Petition will be listed for hearing on **27.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)